

ITEM NO.12

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 804/2017
(Arising out of impugned final judgment and order dated 23/09/2016
in WP(C) No. 7663/2016 passed by the High Court Of Delhi At New
Delhi)

KARMANYA SINGH SAREEN AND ANR

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(with appln. (s) for directions)(for final disposal)

Date : 05/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Ms. Madhavi Divan, Adv.
Mr. T. Singh Dev, Adv.
Mr. Tejveer Bhatia, Adv.
Ms. Surbhi Mehta, Adv.
Mr. Prabhash bajaj, Adv.
Ms. Amandeep kaur, Adv.
Mr. Tarun Verma, Adv.
Mr. Gaurav Sharma, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
(No.2) Mr. Tejas Karia, Adv.
Mr. Vivek Reddy, Adv.
Mr. Akhil Anand, Adv.
Ms. Richa Srivastava, Adv.
Mr. S.S. Shroff, AOR

For RR No.3 Mr. K.K. Venugopal, Sr. Adv.
Mr. Tejas Karia, Adv.
Mr. Vivek Reddy, Adv.
Mr. Ankur Talwar, Adv.
Ms. Richa Srivastava, Adv.
Mr. Charanya, Adv.
Mr. Arpit Gupta, Adv.
Mr. S.S. Shroff, AOR

For RR No.4 Mr. Sidharth Luthra, Sr. Adv.
Mr. Gautam Khazanchi, Adv.
Mr. Vivek Reddy, Adv.
Mr. Shashank Mishra, Adv.
Mr. Arpit Gupta, Adv.
Mr. S.S. Shroff, AOR

For UOI

Mr. Tushar Mehta, ASG
Mr. A.K. Sanghi, Sr. Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Rajat Nair, Adv.
Mrs. Sadhna Sandhu, Adv.
Mr. Vijay Prakash, Adv.
for Mr. G.S. Makkar, AOR

Mr. Sanjay Kapur, Adv.
Mr. Anmol Chandan, Adv.
Ms. Priyanka Das, Adv.
Ms. Shubhra Kapur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Post for hearing before a Constitution Bench on
18.04.2017 at 3.00 p.m.

(Renuka Sadana)
Assistant Registrar

(Parveen Kumar)
AR-cum-PS